

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.13**  
**(IB)-59(PB)/2018**

**IN THE MATTER OF:**

Union Bank of India	... Petitioner/Applicant
v.	
Radius Infratel Pvt. Ltd	... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)**

**Order delivered on 11.11.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

For the Applicant	:	
For the Liquidator	:	Mr. Aditya Dewan, Mr. Sahil Chandra, Advs. Mr. Arvind Garg Liquidator in person with Ms. Heerika Shukla, Adv.

**ORDER**

**IA-2166/2022, IA-4672/2022**

Ld. Counsel Mr. Aditya Dewan appeared through VC on behalf of the Liquidator and he is seeking an extension of time in IA-2166/2022. He also stated that another IA-4672/2022 is pending for seeking permission of this Adjudicating Authority for the sale as a going concern.


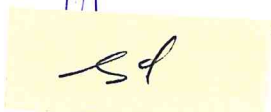
At the request, list the matter for physical hearing on 05.12.2022.

We are on the view that all private sales henceforth under Regulation 33(2) of IBBI (Liquidation Process) Regulations, 2016 should be subject to the approval of this Adjudicating Authority. A copy of this order may be sent to IBBI also.

AKS

**CA-136/2019, CA-83/2019, CA-825/2019, CA-774/2019, CA-825/2020, IA-5065/2020, IA-5097/2020, IA-1161/2021, IA-4447/2021, IA-4449/2021, IA-330/2022, IA-1451/2022, IA-2704/2022**

At the request, list the matter for physical hearing on 05.12.2022.

**(RAMALINGAM SUDHAKAR)  
PRESIDENT**


**(AVINASH K. SRIVASTAVA)  
MEMBER (TECHNICAL)**

11.11.2022  
Vinod Arora